

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank

.... Petitioner

Vs

Patna Highway Projects Ltd

.... Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Mukul Rohtagi, Sr. Krishnan Venugopal,
Sr. Adv. P. Nagesh, Adv. Diksha Rai, Adv. Aman,,
Adv. Zeeshan Hashmi, Adv. Ankit Parashar, Adv.
Neel, Adv. Rishabh, Adv. Sakshi Dube, Adv. Saurav
Sapra, Adv. Mahima Shah, Adv. Saurabh Sinha,
Adv. Awantika, Adv. Akshay Sharma, Adv. Avinash
Mathews

For the Respondent : Advocate Kaustubh Chaturvedi and Advocate
Vedant Kapur for R-3
Sr. Adv. Arun Kathpalia, Adv. Prateek Kumar, Adv.
Raveena Rai, Adv. Rohit Ghosh, Adv. Moha
Paranjape

ORDER

IA-5000/2023

Heard Mr. Krishnan Venugopal, Mr. Mukul Rohtagi, Mr. P. Nagesh and Mr. Arun Kathpalia Ld. Sr. Counsels appearing for the parties. At this point, certain objections have been raised by the Ld. Sr. Counsels for R-4 & R-5.

Mr. Venugopal, Ld. Sr. Counsel appearing for the Applicant seeks time to obtain instructions as to how they will pursue this application. At request and by consent, list the matter on **07.08.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)